

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA No.70 of 2019 in APPEAL NO.340 OF 2018 &
IA NOs. 1636 of 2018 & 31 of 2019

Dated: 18th January, 2019

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Sai Wardha Power Generation Limited **Appellant(s)**
Versus
Maharashtra Electricity Regulatory Commission & Ors **Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Mr. Anand K. Ganesan
Ms. Parichita Chowdhary

Counsel for the Respondent(s) : Mr. S.K. Reugta, Sr. Adv.
Mr. Buddy A. Ranganadhan
Mr. Raunak Jain
Ms. Shivakshi for R-1

Mr. Lokesh
Ms. Manpreet Kaur for R-2

Ms. Deepa Chawan
Mr. Malcom Desai for R-3

ORDER

Learned counsel, Mr. Lokesh, representing Mr. Ashish Kumar, learned counsel appearing for the Respondent No.2, on instructions, submitted that due to bereavement in the family of Mr. Ashish Kumar, learned counsel appearing for the Respondent No.2, due to which he has not been able to appear in this court today, some reasonable time may be granted.

Submission made by the learned counsel, Mr. Lokesh, representing Mr. Ashish Kumar, learned counsel for the Respondent No.2, at supra, placed on record.

In view of the submission made by the learned counsel appearing for learned counsel appearing for Respondent No.2 and as agreed by learned counsel appearing for both parties, post the matter for hearing on **15.02.2019**, as ordered earlier.

(S.D. Dubey)
Technical Member
pr/ss

(Justice N.K. Patil)
Judicial Member